

**GOVERNMENT OF INDIA
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
LOK SABHA**

UNSTARRED QUESTION NO:1540
ANSWERED ON:21.08.2012
WASTAGE OF WHEAT
Patil Shri A.T. Nana

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether the Lucknow bench of the Allahabad High Court has recently directed the Union Government to compensate the loss caused by rotting of wheat by deducting salaries of the negligent officers;
- (b) if so, the details thereof and the reaction of the Government thereto;
- (c) the number and details of the cases reported wherein wheat had reportedly rotted due to negligence of the officers;
- (d) whether the Government has taken any action against the negligent officers in light of the said orders of the High Court; and
- (e) if so, the details thereof and if not, the reasons therefor?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION (PROF. K.V. THOMAS)

(a) and (b). Yes, Madam. Lucknow bench of Hon'ble High Court Allahabad has passed an Order dated 27.06.12 wherein following directions have been given to FCI and Central Government:

- (i) For taking disciplinary action against the Officers responsible for storage, safety and security of the food grains and for recovery of loss caused from their salary due to negligence.
- (ii) For taking remedial measures immediately so that the food grains stored in the go-downs and other appropriate places and not in open space leading to any loss and damage.

The directions of the Hon'ble High Court have been communicated to all field Offices of FCI for taking necessary measures to comply with the said order.

(c) &(d): There are no separate details available for Wheat rotten due to negligence. However, the details of wheat rotten due to various reasons including natural calamity and negligence etc. are as under:

Year Quantity
 in tonnes

2009-10	2010
2010-11	1997
2011-12	2402
2012-13 (upto 1.7.2012)	780

The following are the details of action initiated against the officials responsible for rotten/damage of foodgrains:

Year No. of Officials proceeded
 against for rotting/
 damage of foodgrains

2009-10 28

2010-11 20

2011-12 59

2012-13 10
(upto
June'12)

Total 117

After passing of the orders of Hon'ble High Court, no such case of negligence in preservation of stocks has been reported from the field formations of FCI.

(e): Does not arise.